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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ EX.F.A. 11/2019 & CM APPL. 14330/2019

TATA POWER DELHI DISTRIBUTION LTDAppellant

Through: Mr.Manish Srivastava, Mr.Moksh Arora, Mr.Santosh Ram Durg and Mr.Yash Srivastava, Advocates

versus

DATA CABLE LTD & ORS Through: Mr.Sharique Hussain, Advocate for R-2

CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SHARMA <u>O R D E R</u> 10.02.2025

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In terms of the order dated 14.10.2024, written submissions on behalf of the parties have not been filed yet.

Both the parties are directed to file brief written submissions, not exceeding five pages [with reference to the PDF page number of the digital record of the Court] along with relevant judgments [with an index of the specific paragraphs of the said decision and the corresponding proposition of law, to be relied on] within four weeks with an advance copy to the opposite party at least a week in advance before the next date of hearing.

List on 16.07.2025.

DINESH KUMAR SHARMA, J

FEBRUARY 10, 2025 Dy/na..

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 13/05/2025 at 10:59:01